

MR. SPEAKER : Will he sit down ? I am very sorry I will have to take action against him. Nothing will go on record. (*Interruptions*).**

ACCOUNTS OF THE COFFEE BOARD OF THE TEXTILES COMMITTEE AND PAPERS UNDER COMPANIES ACT

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : I beg to lay on the Table :

- (1) (i) A copy of certified Accounts (Hindi and English versions) of the Coffee Board for the year 1968-69 and the Audit Report thereon.

(ii) A statement regarding delay in laying the above document.

[*Placed in Library. See No. LT-4135/70*]

- (2) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee for the year 1968-69 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.

[*Placed in Library. See No. LT-4136/70*].

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1968-69.

(ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See No. LT-4137/70*].

- (4) A copy of Government Resolution No. 2(10 Plant (A)/70 (BC) dated the 24th July, 1970 (Hindi and English versions) notifying Government's decisions on the recommendations of the P. C. Borooah Committee on the Tea Industry.

[*Placed in Library. See No. LT-4138/70*].

- (5) A copy of the Export of Steel Tubes and Tubulars (Quality Control and Inspection) Rules, 1970, (Hindi and English Versions) published in Notification No. S. O. 2743 in Gazette of India dated the 13th August, 1970, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

[*Placed in Library. See No. LT-4139/70*].

PROCLAMATION BY PRESIDENT IN RELATION TO THE STATE OF KERALA AND KERALA GOVERNOR ORDINANCE

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BISHWA NATH ROY) : I beg to lay on the Table under article 213(2)(a) of the Constitution read with clause (c)(iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala, a copy of the Kerala Agricultural Workers' Payment of Prescribed Wages and Settlement of Agricultural Disputes Ordinance, 1970 (Kerala Ordinance No. 5 of 1970) (Hindi and English versions) promulgated by the Governor of Kerala on the 25th April, 1970. [*Placed in Library. See No. LT-4140/70*]

PAPER RELATING TO ESTIMATES COMMITTEE

SHRI THIRUMALA RAO (Kakinada) : I beg to lay on the Table

**Not recorded as ordered by the Chair.

seven statements showing replies to the recommendations of the Estimates Committee, which were not furnished by Government in time for inclusion in the relevant Action Taken Reports.

the 26 th August, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

ESTIMATES COMMITTEE
MINUTES

SHRI THIRUMALA RAO : I beg to lay on the table the Minutes of the sittings of the Estimates Committee relating to Hundred and twenty-ninth report on the Department of Atomic Energy—Atomic Power.

12.49 hrs.

ARREST AND RELEASE OF MEMBER (Shri S. K. Sambandhan)

MR. SPEAKER : I have to inform the House that I have received the following telegram, dated the 1st September, 1970, from the Commissioner of Police, Madras :—

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

"I have the honour to inform you that I have found it my duty in exercise of my powers under Sections 353, 448 and 511, Indian Penal Code to direct that Shri S. K. Sambandhan, Member, Lok Sabha, be arrested for assaulting the policemen on duty and for attempting to commit criminal trespass. Shri S. K. Sambandhan, Member, Lok Sabha, was accordingly arrested at 13.45 hours on the 1st September, 1970 and was released on bail immediately."

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 1st September, 1970, adopted the following motion in regard to the Joint Committee of the Houses on the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1969 :—

SOME HON. MEMBERS : Shame, Shame !

MR. SPEAKER : What for ?

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to appoint one more member of the Rajya Sabha to the Joint Committee of the Houses on the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1969 and resolves that Shri V. B. Raju, be appointed to the said joint Committee."

SHRI NATH PAI (Rajapur) : Every time an MP is arrested, we shall say "Shame".

SHRI SURENDRANATH DWIVEDY (Kendrapara) : He left the DMK and he was arrested.

SHRI VISWANATH MENON (Ernakulam) : On a point of order, Sir. For the last two weeks on the question of the Cochin oil refinery.. (Interruption).

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1970, which was passed by the Lok Sabha at its sitting held on

MR. SPEAKER : You cannot come every time and raise it. This is not a point of order.

SHRI N. SREEKANTAN NAIR : The session is coming to a close...(Interruption).